

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 77/MP/2018

Subject : Petition under section 79 (1) (b) read with 79(1)(f) of the Electricity Act, 2003 seeking directions for applicability of the provisions of PTC-PPA signed between Petitioner & PTC and Procurer PPA signed between PTC & discoms of UP on 25.7.2013 for the purpose of calculation of Penalties due to less than 80% availability for a contract year.

Date of Hearing : **14.2.2019**

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, member

Petitioner : TRN Energy Pvt Ltd

Respondents : Paschimanchal Vidyut Vitran Nigam Ltd & ors.

Parties present : Shri Ratan K. Singh, Advocate, TRN Energy
Shri Suraj Prakash, Advocate, TRN Energy
Shri Rajiv Srivastava, Advocate, UPPCL
Ms. Garima Srivastava, Advocate, UPPCL
Shri Ayush Singh, UPPCL
Ms. Rajshree Chaudhary, Advocate, PTC

Record of Proceedings

Heard the learned counsel for the Petitioner, TRN Energy and learned counsel for the Respondent, UPPCL at length. At the request of the parties, time to file written submission was granted till **4.3.2018**. Subject to this, order in the Petition was reserved.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

